

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item No. 21
IA No. 326/2021, 328/2021,
329/2021, 355/2022, 1360/2022, 596/2023
in
CP(IB) No. 406/Chd/Pb/2018
(Admitted)
Under Section 7 & 60(5), IBC
2016
R 11 NCLT 2016

In the matter of:-

State Bank of India

Vs

...Petitioner/Financial Creditor

Nexgen Laminators Pvt. Ltd

.....Respondent/Corporate Debtor

Present :

Mr. Anand Chhibar, Senior Advocate with Mr. GS Sarin, PCS for respondent No. 1-RP in IA No. 328/2021.

Mr. Jalesh Grover, RP in person.

Mr. Aalok Jagga with Mr. A.P.S Madaan, Ms. Deepshikha Gupta, Ms. Eshna Kumar and Mr. Sidak Bajaj, Advocates for the applicant in IA Nos. 328/2021, 329/2021 & 355/2022.

Mr. Rakshit Gupta, Advocate for the respondent No. 3 in IA No. 328/2021 & 329/2021.

Mr. Pulkit Jain, Advocate, proxy counsel for Mr. Yogesh Kumar, Advocate for the respondent No. 5 in IA No. 328/2021 & 329/2021.

Mr. Dharam Paul Garg, Advocate for the respondent No. 4 in IA Nos. 328/2021 & 329/2021.

IA Nos. 326/2021, 328/2021, 329/2021

Heard the learned counsel. The learned RP is directed to file the resolution plan received from the parties namely Mr. Ramneek Goel (Prospective Resolution Applicant) and Mr. Sunil Bajaj, in a sealed cover within one week. The learned counsel for applicant in IA Nos. 326/2023 & 328/2021 are directed to file the applications correctly paginated complete within 10 days. Learned counsel for applicant in IA No. 328/2021 is directed to file a one page

note giving the appropriate judicial decisions along with the relevant paras within 10 days.

Heard. Order reserved.

IA No. 355/2022 & 1360/2022

Re-list on 11.04.2023.

IA No. 596/2023

This application has been filed for placing on record the 44th Progress Report for the period from 01.02.2023 to 27.02.2023. The same is taken on record subject to just exceptions and IA No. 596/2023 is disposed of accordingly.

Sd/-

**(Subrata Kumar Dash)
Member (Technical)**

Sd/-

**(Harnam Singh Thakur)
Member (Judicial)**

March 09, 2023
VN